

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [NAME OF CORPORATE DEBTOR]

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s Coastal Automobiles Private Limited
2.	Date of incorporation of corporate debtor	30 th September 1999
3.	Authority under which corporate debtor is incorporated / registered	ROC Vijayawada
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U34300AP1999PTC032611
5.	Address of the registered office and principal office (if any) of corporate debtor	#1-176, Hukumpet, Rajahmundry Andhra Pradesh, India, 533103
6.	Insolvency commencement date in respect of corporate debtor	9 th November 2011 Interim Resolution Professional was appointed on 10 th October 2025
7.	Estimated date of closure of insolvency resolution process	8 th April 2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ravuru Hari Prasad, IBBI/IPA-001/IP-P-02690/2022-2023/14126 AFA valid upto 30 th June 2026
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat.304, Sai Neelakanta Towers, Chandulal Bowli, Sikh Village, Secunderabad, Near Tadbund Hanuman Temple, Hyderabad, Telangana-500009 e-mail ID: hariprasadr17@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat.304, Sai Neelakanta Towers, Chandulal Bowli, Sikh Village, Secunderabad, Near Tadbund Hanuman Temple, Hyderabad, Telangana-500009 e-mail : coastalautomobilescirp@gmail.com
11.	Last date for submission of claims	5th November 2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) Shall be advised after verification
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Shall be advised after verification.

14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<p>Web link: https://ibbi.gov.in/en/home/downloads Forms under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016</p> <p>Physical Address: Flat.304, Sai Neelakanta Towers, Chandulal Bowli, Sikh Village, Secunderabad, Near Tadbund Hanuman Temple, Hyderabad, Telangana-500009</p>
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Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Coastal Automobiles Private Limited on 10th October 2025.

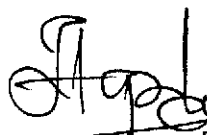
The creditors of M/s Coastal Automobiles Private Limited, are hereby called upon to submit their claims with proof on or before 4th November 2025 to the interim resolution professional at the address mentioned against entry No. 10.

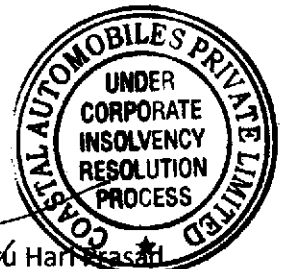
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Hyderabad
Dt.22st October 2025


Ravuru Hari Prasad



Interim Resolution Professional
M/s Coastal Automobiles Private Limited
IBBI/IPA-001/IP-P-02690/2022-2023/14126
AFA valid upto 30th June 2026